

## ASSAM ACT No.V OF 1962

THE ASSAM MINISTERS' AND DEPUTY MINISTERS' SALARIES  
AND ALLOWANCES (AMENDMENT) ACT, 1962

(As passed by the Assembly)

Received the assent of the Governor on the 3rd April 1962

[Published in the *Assam Gazette*, Extraordinary, dated the 3rd April 1962]An  
Actto amend further the Assam Ministers' and Deputy Ministers'  
Salaries and Allowances Act, 1958

Preamble. Whereas it is expedient to determine the salary and allowances of the Ministers of State and for that purpose to amend further the Assam Ministers' and Deputy Ministers' Salaries and Allowances Act, 1958, hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Assam Ministers' and Deputy Ministers' Salaries and Allowances (Amendment) Act, 1962.

(2) It shall be deemed to have come into force on the 16th day of March, 1962.

Insertion of the expression "Ministers of State" in Assam Act XV of 1958.

2. In the principal Act,—

(1) between the words "Ministers" and "and Deputy Ministers" a comma ",", followed by the words "Ministers of State" ;

(2) between the words "the Ministers" and "and the Deputy Ministers" a comma ",", followed by the words "the Ministers of State" ;

(3) between the words "every Minister" and "and every Deputy Minister" a comma ",", followed by the words "every Minister of State" ;

(4) between the words "a Minister" and "a Deputy Minister" a comma ",", followed by the words "a Minister of State" ;

(5) between the words "Minister" and "Deputy Minister" a comma ",", followed by the words "Minister of State" ;



(6) between the words "a Minister" and "or a Deputy Minister" a comma " ," followed by the words "a Minister of State"; and

(7) between the words "Minister" and "or Deputy Minister" a comma " ," followed by the words "Minister of State";

wherever these occur shall be inserted.

Amendment  
of Section 2  
of Assam Act  
XV of 1958.

3. In Section 2 of the principal Act—

(i) the word "and" at the end of clause (a) shall be deleted;

(ii) the following clause shall be inserted after clause (a), namely,

"(b) to each Minister of State a salary of rupees eight hundred and fifty per mensem; and"

(iii) the existing clause (b) shall be re-numbered as clause (c).

Amendment  
of Section 3  
of Assam  
Act XV of  
1958.

4. In the proviso to Section 3 of the principal Act, a comma " ," followed by the words "and a Minister of State" shall be inserted after the word "Minister" in the fourth line.

Amendment  
of Section 4  
of Assam  
Act XV of  
1958.

5. In Section 4 of the principal Act, in clause (ii), a comma " ," followed by the words "rupees two hundred" shall be inserted after the words "rupees two hundred".